

**Mediation Centre, Rajasthan High Court  
Jaipur Bench, Jaipur  
Cause List Date 14-12-2015**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) Guman Singh	S.B. Cr. Misc. Petition No. 2666/15, 1678/15, 5162/15 & 4418/15 Smt. Kusum Sharma Vs. State	U.P. Gaur	V.R. Bajwa
2	Sh. Vinodi lal Mathur Advocate	S.B. Company Petition No. 3/13 HI tech International Vs. Warm Forgings Pvt. Ltd.	Rajendra Salecha	Sandeep Tanjea
3	Sh. A.R.Patvardhan , RHJS (Retd.)	S.B. Civil Misc. Appeal No. 5407/11 Kartikaya Singh Vs. Pushpa	N.C. Sharma	R.B. Sharma
4	Ms. Chandrakanta Gupta RHJS (Retd.)	S.B. Civil Arbitration Application 44/10 & S.B. Civil Misc. Appeal No. 1747/10 Manish Vyas Vs. Dr. Sohan Lal	S.C. Gupta	J.R. Tantia
5	Sh. D.S. Vashishtha, RHJS (Retd.)	S.B. Cr. Misc. Misc. Bail Application 299/13 Om Prakash Sharma Vs. State	Sudhir Jain	Yogesh Kumar Gupta
6	Sh. Vikas Jain, Advocate	S.B. Cr. Misc. Bail Application No.8639/15 Pinki Kanoongo Vs. State	Saransh Saini	Rakesh Chandel
7	Sh. Manoj Sharma, Advocate	S.B. Criminal Revision Petition No. 662/15 Smt. Urvashi Agarwal Vs. Abhai Goyal	D.K. Bhardwaj	H.S. Sinsinwar

**NOTICE**

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
Deputy Secretary  
(Action Plan & ADR)